

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO. 1367
TO BE ANSWERED ON 07.12.2015

ATROCITIES AGAINST STs

1367. SHRIMATI KAVITHA KALVAKUNTLA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:-

- (a) whether there have been any cases of atrocities against the Scheduled Tribes in the country;
- (b) if so, the details thereof, State/UT-wise including Telangana; and
- (c) the steps taken/being taken by the Government for delivering justice to the affected tribals?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS
(SHRI MANSUKHBHAI DHANJIBHAI VASAVA)

(a): As per the information received from National Crime Records Bureau, Ministry of Home Affairs a total of 6,826 cases of atrocities against STs [include cases reported under the Scheduled Caste (SC) and Scheduled Tribes (ST) (Prevention of Atrocities) Act along with various section of IPC] were reported in the country during the year 2014.

(b): The State/UT-wise (including Telangana) details of cases reported, cases charge sheeted, cases convicted, persons arrested, persons charge sheeted and persons convicted under atrocities against person belonging to Scheduled Tribes during 2014 is enclosed at Annexure-1

(c): The provisions of the SCs & STs (Prevention of Atrocities) Act, 1989 are implemented by the concerned State Governments and Union Territory Administrations. Central assistance is provided to them mainly for functioning and strengthening of the SC and ST Protection Cell, Special Police Stations, setting up of exclusive Special Courts, relief and rehabilitation of atrocity victims and awareness generation. The Ministry of Social Justice & Empowerment has also been addressing States/UTs from time to time to implement provisions of the Act in letter and spirit, with specific emphasis on setting up of exclusive special courts for speedy trial of cases, sensitization of investigating officers, mass awareness programmes, review of cases ending in acquittal. A Committee under the Chairpersonship of Union Minister for Social Justice & Empowerment which was constituted in the year 2006, also periodically reviews implementation of the Act in State/UTs. The Ministry of Home Affairs has also issued advisories to States/UTs in this regard, as primary responsibility of prevention, detection, registration, investigation and prosecution of crime lies with the State Govts./ Union Territory Administration as per the Seventh Schedule of the Constitution of India.

Annexure-I in respect of Lok Sabha Unstarred Question No.1367 for 07.12.2015 regarding Atrocities against for STs

Annexure - I

Cases Reported (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Charge sheeted (PCS) and Persons Convicted (PCV) under Atrocities against persons belonging to Scheduled Tribes# during 2014

SL	State/UT	Atrocities against STs					
		CR	CS	CV	PAR	PCS	PCV
1	Andhra Pradesh	389	190	6	519	329	16
2	Arunachal Pradesh	0	0	0	0	0	0
3	Assam	1	0	0	0	0	0
4	Bihar	77	48	4	188	161	18
5	Chhattisgarh	475	490	69	737	777	88
6	Goa	6	6	0	5	7	0
7	Gujarat	223	203	3	504	518	5
8	Haryana	0	0	0	0	0	0
9	Himachal Pradesh	3	2	0	16	10	0
10	Jammu & Kashmir	0	0	0	0	0	0
11	Jharkhand	402	277	36	460	411	39
12	Karnataka	397	390	11	1093	1014	13
13	Kerala	120	86	6	130	109	6
14	Madhya Pradesh	1577	1573	607	2691	2701	927
15	Maharashtra	443	396	12	940	879	15
16	Manipur	1	0	0	0	0	0
17	Meghalaya	1	0	0	1	1	0
18	Mizoram	1	0	0	0	0	0
19	Nagaland	0	0	0	0	0	0
20	Odisha	533	511	18	744	730	26
21	Punjab	0	0	0	0	0	0
22	Rajasthan	1681	660	209	1262	1261	375
23	Sikkim	1	1	0	8	8	10
24	Tamil Nadu	18	20	0	24	45	0
25	Telangana	333	216	5	737	649	9
26	Tripura	0	0	0	0	0	0
27	Uttar Pradesh	24	18	6	35	36	23
28	Uttarakhand	1	1	0	2	2	0
29	West Bengal	107	96	2	147	140	3
TOTAL STATE(S)		6814	5184	994	10243	9788	1573
30	A & N Islands	6	3	0	12	10	0
31	Chandigarh	0	0	0	0	0	0
32	D&N Haveli	3	0	0	1	0	0
33	Daman & Diu	0	0	0	0	0	0
34	Delhi UT	2	1	0	2	1	0
35	Lakshadweep	0	0	0	0	0	0
36	Puducherry	1	1	0	0	1	0
TOTAL UT(S)		12	5	0	15	12	0
TOTAL (ALL INDIA)		6826	5189	994	10258	9800	1573

Source: Crime in India

Disposal of cases/persons by police/court may includes cases/persons of previous years also

includes Murder, Attempt to Commit Murder, Rape, Attempt to Commit Rape, Assault on women with intent to outrage her Modesty, Insult to the Modesty of Women, Kidnapping & Abduction, Dacoity, Robbery, Arson, Grievous Hurt, Riots, Other IPC Crimes and SC/ST (POA) Act in conjunction with the SC/ST (POA) Act